

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 344/MP/2020
alongwith IA No. 45/IA/2021**

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL

Date of Hearing : 21.2.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Ratnagiri Gas & Power Private Limited (RGPPL)

Respondent : Maharashtra State Electricity Transmission Company Limited (MSETCL) and 4 Ors.

Parties present : Shri Anand K. Ganeshan, Advocate, RGPPL
Ms. Rucha Pande, Advocate, MSETCL
Shri Akash Lamba, Advocate, MSEDCL
Shri Gajendra Singh, WRLDC

Record of Proceedings

The learned counsel for the Petitioner submitted that the Petitioner has circulated a request for adjournment of the matter as the arguing counsel is unavailable as he is appearing before the Hon'ble Supreme Court.

2. The learned counsel for MSEDCL submitted that MSEDCL has filed its reply in the matter.

3. The learned counsel for Maharashtra State Electricity Transmission Company Limited (MSETCL), Respondent No. 1, requested to allow her to file her Vakaltnama in the matter, stating that the earlier engaged counsel, Shri Sudhanshu Choudhary has been designated as Senior Counsel. She also requested to allow her some time to take further steps in the matter.

4. The Commission allowed the request of the Petitioner and adjourned the matter. The Commission further allowed the learned counsel for MSETCL to file her Vakalatnama.



5. The Commission observed that Maharashtra State Electricity Distribution Company Limited (MSEDCL) has filed IA No. 45/IA/2021 for impleading it as a party to the present proceedings, and the Petitioner has impleaded MSEDCL as Respondent No. 5 and has also filed the amended 'Memo of Parties'. Therefore, IA No. 45/IA/2021 stands disposed of.

6. The Commission directed the Petitioner to file its rejoinder to the reply filed by MSEDCL and the parties to file their written submission in the matter by 8.3.2024, with an advance copy to each other. The Commission further observed that no request for an extension of time would be entertained and directed the parties to comply with the above directions within the specified timeline strictly

7. The matter will be listed for a final hearing on 20.3.2024.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

